

Government of Jammu and Kashmir
Home Department
Civil Secretariat, J&K.
Notification

Jammu, the 10th of January, 2025

S.O. - 12. In exercise of the powers conferred under the sub-section (3) of section 48 of the Bharatiya Nagarik Suraksha Sanhita, 2023 read with S.O No. 2506 (E) dated 28.06.2024 of the Ministry of Home Affairs, Government of India, the Government of Jammu and Kashmir hereby make the following rules; namely:

1. Short title and commencement:

- i. These rules may be called the Information of Arrested Persons Rules, 2025.
- ii. These rules shall come into force from the date of publication of this notification in the official Gazette.

2. Definitions:

In these rules, unless the context otherwise requires

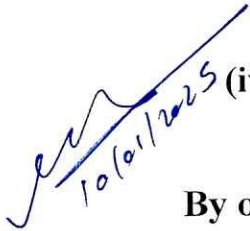
- (a) "**Arrest**" means the arrest of the person as defined under section 43 of the Bharatiya Nagarik Suraksha Sanhita, 2023;
- (b) "**Book**" means the Register No. 25 kept and maintained in every police station regarding information of arrest and shall be issued by the office of Superintendent of Police of the District. It shall be page marked and shall be attested by the Dy. SP, HQ (Deputy Superintendent of Police, Head Quarters) at the opening page as well as on the last page. As and when the register is completed the same shall be deposited with the Station Clerk of the concerned Police Station against proper receipt. The request for getting new register shall be made to the office of Superintendent of Police of the District through Deputy Superintendent of Police, Head Quarters;
- (c) "**Form**" means the form in Annexure "A" appended to these rules and shall be used for the purpose of providing information of the arrested person;

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- (d) "**Information**" means the intimation to the parents, friends, relatives of arrested person or such other persons as may be disclosed or nominated by the arrested person and also to the designated police officer in the District;
- (e) "**Mode of information**" includes the information given through electronic mode i.e. mobile phone, Social Media apps (including WhatsApp), SMS, Landline Phone, email as well as physical mode;
- (f) "**Sanhita**" means the Bharatiya Nagarik Suraksha Sanhita, 2023;

3. Duties of the police officer regarding giving information as provided under section 48 of Sanhita:

- (i) The police officer or any other person making any arrest under this Sanhita is duty bound to provide information regarding the offence committed as specified in clause (c) of sub-section (1) of section (2) of this Sanhita.
- (ii) Every police officer or any other person making any arrest under this Sanhita shall give the information regarding such arrest and place where the arrested person is being held to any of his relatives, friends or such other persons as may be disclosed or nominated by the arrested person for the purpose of giving such information and also to the designated police officer in the District as provided under section 37 of Sanhita.
- (iii) An entry of the fact as to who has been informed of the arrest of such person shall be made in the book as specified in rule 2(b) of these Rules, to be kept in the police station in form i.e. **Annexure "A"** appended with these rules without any delay.
- (iv) The police officer shall fill the complete particulars as prescribed in **Annexure "A"** of these rules.


10/01/2025

By order of Government of Jammu and Kashmir.

Sd/-

(Chandraker Bharti) IAS

Principal Secretary to the Government

No. HOME-OWP/22/2024-10 (CC-7383321)

Dated:10.01.2025

Copy to the:

1. Learned Advocate General, J&K.
2. All Financial Commissioners (Additional Chief Secretaries)
3. Director General of Police, J&K.
4. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
5. Commissioner/Secretary to Government, General Administration Department.
6. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
7. Director, Archives, Archeology and Museums, J&K.
8. Director, Information & Public Relations, J&K.
9. Private Secretary to Chief Secretary.
10. Private Secretary to Principal Secretary to Government, Home Department.
11. I/C Website, Home Department.

Copy also to the:

Joint Secretary (JKL), Ministry of Home Affairs, Government of India.


10/01/2025
(Monish Kumar)JKAS

Under Secretary to the Government

Annexure "A"

Information of arrested person

Case FIR/DD No. _____ Dated _____

U/S _____

P.S. _____ District _____

1.	Name with alias and Parentage of the Arrestee	
2.	Mobile No/ Messaging App mobile No/ Email Address.	
3.	Present Address of the Arrestee	
4.	Permanent Address of the Arrestee	
5.	FIR No. & section of Law	
6.	D.D. Report No and date	
7.	Place of Arrest	
8.	Date & Time of Arrest	
9.	Remand type, period and place of custody	
10.	Details of relative/friends/nominated person informed of arrest under section 48(1) BNSS, 2023.	
11.	Name, Rank & Number of the officer making arrest.	
12.	Remarks.	

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Signature of Arrestee

Signature of I.O

PS _____

Dated _____

Witnesses:

1. _____

2. _____